

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 20 OF 2017 IN  
DFR NO. 4041 OF 2016**

**Dated: 16<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**NHPC Ltd.**

**...Appellant(s)**

**Vs.**

**Power Grid Corporation of India Ltd. & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Shankar Dvivedi  
Mr. A. K. Pandey  
Mr. J. K. Jha

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R.4

**ORDER**

**IA NO. 20 of 2017**

***(Appl. for condonation of delay)***

There is 34 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served and affidavit of service is filed. Mr. M.G. Ramachandran appears on behalf of Respondent No.1 and Mr. Sethu Ramalingam appears on behalf of Respondent No.4. Though served, nobody is representing the other Respondents.

We have heard learned counsel for the parties and perused the explanation offered in the application. We find the same to be acceptable. Hence, for the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **05.04.2017.**

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/sh*